

**Central Administrative Tribunal
Lucknow Bench, Lucknow**

**CCP No. 332/00099/2015
In Original Application No. 512/2012**

This, the 11th day of March, 2019

**By the Hon'ble Ms. Jasmine Ahmed, Member (Judicial)
By the Hon'ble Mr. Devendra Chaudhry, Member (Administrative).**

Laxmi Kant Shukla I.A.S.-1997 (Retd.) [Deemed vide CAT's order dated 12.11.2014 in O.A. No. 512/2012] son of Late Indra Prasad Shukla aged about 61 years 10 months. Presently Residing at 13E/10A Rajeev Nagar (Shutukhana) Post- Teliarganj Allahabad-211004 (UP)

...Applicant

By Advocate : None.

Vs.

1. Sri Sanjay Kothari, Secretary, Department of Personnel and Training, Room No. 112, North Block (Gate No. 4) Near President House (Rashtrapati Bhawan) New Delhi.
2. Sri Alok Ranjan, Chief Secretary, Government of U.P. Ist Floor, Annexe Secretariat, Lal Bahadur Shashtri Bhawan, Lucknow (UP).
3. Sri Rajeev Kumar, Principal Secretary Appointment, Govt of U.P. 1st Floor, Annexe Secretariat, Lal Bahadur Shashtri Bhawan, Lucknow (UP).
4. Sri Bhanu Pratap Sharma, Secretary, DOP&T, Union of India.
5. Sri Deepak Singhal, Chief Secretary, Govt. of U.P., Secretariat, Lucknow.
6. Sri K.S. Attaria, Principal Secretary [Appointment], Govt. of U.P., Annexe Secretariat, Lucknow.

[Respondent no. 4 to 6 were impleaded vide Tribunal's order dated 09.08.2016]

.....Respondents

By Advocate: Sri Rajesh Katiyar-Union of India.

Sri Sridhar Awasthi for Sri Sudeep Seth-Govt. of U.P.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

It is seen that vide order dated 12.11.2014 passed by this Tribunal in O.A. No. 512/2012, the O.A. was allowed. The operative portion of the judgment is as under:-

"Accordingly, O.A. is allowed and impugned provisionality in notification dated 27.11.2012 is quashed and set aside and the applicant shall also get all the consequential benefits deeming him as selected and promoted in the I.A.S. cadre from the date from which persons appearing in the relevant select list. The

respondents are directed to issue consequential orders and pay him arrears of pay, if any. This order should be complied with within a period of two months from the date of receipt of this order."

2. The aforesaid order was challenged by the respondents before the Hon'ble High Court in writ petition no. 6519 (SB) of 2016 wherein the writ petition was dismissed by Hon'ble High Court. Learned counsel for the respondents states that after dismissal of the writ petition, the order of this Tribunal has been fully complied with. In this regard, he drew our attention at page-8 of the compliance affidavit, which is an order dated 23.08.2016, wherein it is seen in the last para of the order that the order of this Tribunal has complied with, which is quoted as under:

"Now therefore, in pursuance of directions dated 12.11.2014 of Hon'ble CAT, Lucknow Bench in O.A. No. 512/2012, Shri Laxmi Kant Shukla (date of birth: 20.12.1953) will be deemed to have been appointed to IAS Cadre of Uttar Pradesh with all consequential benefits on the basis of inclusion of his name in the Select List of 2006 not later than his immediate junior appointed to IAS on the basis of the same Select List of 2006 viz. Shri Virendra Pratap Singh-I."

3. Counsel for the respondents states that the order of this Tribunal has been fully complied with. The applicant is not present today. We feel that the order of this Tribunal has been fully complied with vide order dated 23.08.2016. Accordingly, CCP is dismissed. Notices issued to the respondents stand discharged.

(Devendra Chaudhry)
Member (Administrative)

(Jasmine Ahmed)
Member (Judicial)

JN